

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1855 of 2018 in
DFR NO. 4877 of 2018**

Dated : 1st February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Bannura Solar Power Project LL.P & Anr.	Appellant(s)
Vs.		
Mangalore Electricity Supply Company Limited & Anr.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Prabhulinga Navadegi, Sr.Adv. Mr. Shubharanshu Padhi Mr. Ashish Yadav
Counsel for the Respondent(s)	:	Mr. Shabaz Hussain Mr. Fahad Khan for R-1

ORDER

IA No. 1855 of 2018

(Application for condonation of delay in filing appeal)

We have heard learned counsel for the Applicant/Appellant.

For the reasons set out in the application, IA is allowed and 32 days' delay in filing the appeal is condoned. Application is disposed of.

DFR NO. 4877 of 2018

Heard Mr. Prabhuling Navadegi, learned senior counsel for the Appellant.

We have gone through the impugned order and also letter of the Government of Karnataka dated 23-6-2017. Stay is granted so far as the execution of the operation of the impugned order dated 25-9-2018 until further orders.

Registry is directed to number the appeal and list the matter for admission on **23-4-2019**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice Manjula Chellur)
Chairperson